

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1147
ANSWERED ON:20.03.2012
INCREASING COST OF DDA FLATS
Singh Shri Dushyant

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a number of cases under the Delhi Development Authority (DDA) Housing Scheme, 2008 have come to notice of the Government in which the possession of flats was given after a gap of more than three months after receipt of the payment of cost of flats from the allottees ;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether there are cases in which the prices of DDA flats were kept low at the application stage while higher prices were being demanded after the allotment;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government to reduce the higher prices being charged by the DDA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a)&(b): DDA has reported that in those cases where the requisite documents/formalities as per the scheme have not been submitted, the possession of flats could not be given even though the payment have been received from the allotted.
- (c)&(d): DDA has stated that the prices at the application stage are determined tentatively on the Plinth Area Rate/Land rate prevailing at that time. After draw, on the basis of costing details (actual site data) received from the Engineering Wing, the actual cost is being factored for the purpose of determining the disposal cost which is conveyed to the successful applicants through the Demand-cum-allotment letter. As such there is difference between tentative cost and disposal cost.
- (e): No comments in view of (c) & (d) above.